

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 131 of 2020

In the matter of:

Phoenix ARC Pvt Ltd.

....Appellant

Vs.

Patna Highway Projects Ltd & Anr.

....Respondents

Present:

Appellant: Mr. Abhijeet Sinha, Mr. Prateek Kumar and Ms. Sneha Janakiraman, Advocates.

Respondents: Mr. Sanjiv Dagar and Mr. Umang Mittal, Advocates for R-1.

ORDER

17.03.2020: It is represented that the Reply of R-1 is ready and the same will be filed during the course of the day before the Office of the Registry. Hence, the Learned Counsel for R-1 is permitted to file the Reply before the Registry during the course of the day itself and also to serve the copy of Reply to the Learned Counsel for the Appellant. Rejoinder, if any, may be filed by the Counsel for the Appellant by next date of hearing.

The Registry is directed to list the matter on **15th April, 2020**.

The Interim Orders passed earlier by this Tribunal shall continue till the next date of hearing.

[Justice Venugopal M.]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

ha/nn